

**Central Administrative Tribunal
Principal Bench**

OA No. 2791/2016

New Delhi this the 31st day of August, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Dr. B.K. Sinha, Member (A)**

A.K. Tripathi, Age 58 years,
S/o Shri Bikarama Tripathi,
Assistant Section Officer,
Staff Selection Commission,
Block No.12, CGO Complex,
Lodhi Road, New Delhi-110003

Also at:
R/o 63/8, Sector-1, Pushp Vihar,
New Delhi-110017

- Applicant

(By Advocate: Mr.H.K. Chaturvedi)

VERSUS

1. Staff Selection Commission,
Block No.12, 5th Floor, CGO Complex,
Lodhi Road, New Delhi, India,
Through: Chairman
2. Department of Personnel Training,
North Block, New Delhi
Through the Secretary - Respondents

(By Advocate: Mr. Gyanendra Singh)

ORDER (Oral)

Mr. V. Ajay Kumar, Member (J):

Heard the learned counsel for the applicant and Mr. Gyanendra Singh, learned counsel, on receipt of advance notice on behalf of respondents.

2. The applicant, who is presently working as Assistant Section Officer in the respondent – Staff Selection Commission, filed the present O.A., seeking the following reliefs:-

“(a) Direct the respondents to grant the VRS and release the all retiral benefits including pensionary benefits along

with interest @12% per annum on the arrears of retiral benefits from 31.03.2016 till the date of actual payment;

(b) allow the cost of the petition in the interest of justice as the applicant has been compelled by the respondents to approach this Hon'ble Tribunal;

(c) pass such order and further orders as this Ho'ble Court may deem fit and proper in the facts and circumstances of the present case."

3. It is submitted that the applicant, who is seeking voluntary retirement from service, submitted his first representation on 23.12.2015 followed by number of reminders. However, the respondents have not passed any order thereon till date.

4. In the circumstances, the OA is disposed of, without going into the merits of the case, by directing the respondents to consider the claim of the applicant and to pass an appropriate speaking and reasoned order thereon within sixty days from the date of receipt of a copy of this order, in accordance with law. No costs.

Let a copy of this O.A., be enclosed to this order.

By DASTI.

(Dr. B.K. Sinha)
Member (A)

(V. Ajay Kumar)
Member (J)

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